

C.A. 65/04 (3)

13.12.04

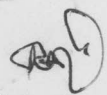
OA 506/04

Hon. Mr. Justice S.R. Singh, V.C.
Hon. Mrs. Roli Srivastava, A.M.

Sri S.S. Sharma, learned counsel for applicant and Sri A.K. Dave holding brief of Sri A.K. Gaur, learned counsel for respondents.

The Tribunal by its order dt. 21.4.03, passed in OA NO. 506/04, directed the competent authority to consider and decide the applicant's representation regarding payment of gratuity and question of damage rent. The representation has since been considered and disposed of, in the circumstances, the contempt petition has been rendered infructuous and is accordingly dismissed. This is without prejudice to the applicant to challenge the order passed by the competent authority, if so advised.


A.M.


V.C.